

RATIFIED

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Minutes of Meeting No.16/11 due for 20.07.2010 was actually held on 27.07.2010 Norms Committee (NC-I)
(DES.I Section)

The meeting No. 16/11 of the Norms Committee (NC-I) for the licensing year 2010-2011 due for 20.07.2010 was actually held on 27.07.2010 under the Chairmanship of Shri V.K. Srivastava, Addl. Director General of Foreign Trade to consider the applications under Duty Exemption / Remission Schemes (Chapter-4) of Foreign Trade Policy 2009–2014 / Handbook of Procedure Volume-I. The following Members of the Committee were present in the meeting: -

Sl.No	Name of the representatives & their Designation	Room No.	Telephone No.	Deptt.
1.	Sh B. C. Nayak. D.O.	429 A	23063321 Extn.3318	DHI, U.B.
2.	Sh S.K. Jain, D.O.	429A	23063321 Extn.3318	DIPP, U.B.
3.	Sh. K.K. Funda, Asstt. Dir. (Mech)	736A		DC(MSME),N.B.
4.	Sh. A.K. Aggarwal,			Deptt. of C&CP, Shastri Bhavan
5.	Sh. A.K. Mishra, AIA			M/o Steel, U.B.
6.	Sh. B.D. Ghosh, Jt.IA	399	23063355	M/o Steel, U.B.
7.	Sh. Rajinder Pal Singh Dy.DGFT,	486	23061562 Extn.345	DGFT, U.B.
8.	Sh. B.K. Sachdeva, FTDO	404	23061562 Ext.265	DGFT, U.B.

The Committee considered the individual cases of the agenda of this meeting generated through the online system of NIC and some manual cases and the decision taken thereon were as under: -

1	Case No.:65/22/80-ALC2/2008	Party Name:THERMAL SYSTMES (HYDERABAD) P. LTD.	Meet No/Date:16/80-ALC2/2010 20.07.2010	Status: Deferred
	HQ File :01/80/050/00876/AM09/	RLA File :09/24/040/00192/AM09/	Lic.No/Date:0910035094 19.08.2008	Defer Date:17.08.2010
	Decision : The case regarding ratification of norms in respect of above authorization was considered by the Norms Committee (NC-I) in its Meeting No.16/11 held on 27.07.2010. The representative of the DHI informed the Committee that the case was under their examination. The Committee, therefore, decided to defer the consideration and to relist the case on 17.08.2010.			

2	Case No.:15/15/80-ALC2/2009	Party Name:BHARAT HEAVY ELECTRICALS LIMITED	Meet No/Date:16/80-ALC2/2010 20.07.2010	Status: Deferred
	HQ File :01/80/050/00199/AM10/	RLA File :04/24/040/00293/AM09/	Lic.No/Date:0410103657 03.04.2009	Defer Date:24.08.2010
	Decision : The case regarding ratification of norms in respect of above authorization was considered by the Norms Committee (NC-I) in its Meeting No.16/11 held on 27.07.2010. The Committee observed that no reply of the firm had been received by this office in response to this office letter calling for certain information despite reminder. The Committee, therefore, decided to write to Executive Director with a copy to Chief Managing Director of the firm for final reminder for expediting the said information otherwise their case will be rejected and no further representation will be entertained. The case may be re-listed on 24.08.2010.			

3	Case No.: 1/7/80-ALC2/2009	Party Name:LARSEN & TOUBRO LIMITED	Meet No/Date:16/80-ALC2/2010 20.07.2010	Status: Deferred
	HQ File :01/80/050/00068/AM10/	RLA File :03/95/040/00983/AM09/	Lic.No/Date:0310517989 01.05.2009	Defer Date:24.08.2010
Decision : The case regarding ratification of norms in respect of above authorization was considered by the Norms Committee (NC-I) in its Meeting No.16/11 held on 27.07.2010. The Committee noted that the reply of the firm has been received. The firm has also requested for amendment of quantity of import of certain items vide their letter dated 25.6.2010. The Committee agreed the firm request, subject to final ratification of norms by Norms Committee. The case may be re-examine. The Committee, therefore, decided to defer the consideration and to relist the case on 10.08.2010.				

4	Case No.: 23/21/80-ALC2/2009	Party Name:ALSTOM PROJECTS INDIA LIMITED,	Meet No/Date:16/80-ALC2/2010 20.07.2010	Status: Deferred
	HQ File :01/80/050/00305/AM10/	RLA File :03/94/040/00396/AM10/	Lic.No/Date:0310533764 13.08.2009	Defer Date:24.08.2010
	Decision : The case regarding ratification of norms in respect of above authorization was considered by the Norms Committee (NC-I) in its Meeting No.16/11 held on 27.07.2010.The representative of the DHI informed the Committee that the reply of the firm has not been received. The Committee, therefore, directed to forward a copy of firm to DHI for examination & comments and to relist the case on 24.08.2010.			

	Case No.: 37/21/80-ALC2/2009	Party Name:BHARAT HEAVY ELECTRICALS LIMITED	Meet No/Date:16/80-ALC2/2010 20.07.2010	Status: Approved
	HQ File :01/80/050/00319/AM10/	RLA File :61/24/040/00020/AM09/	Lic.No/Date:6110000343 19.08.2009	

Decision : The case regarding ratification of norms in respect of above authorization was considered by the Norms Committee (NC-I) in its Meeting No.16/11 held on 27.07.2010. As per the written comments of DHI communicated vide their U.O. Note No. 3(60)/09-TSW(B) dated 14.7.2010, the Committee decided to ratify the norms in respect of the subject advance authorization as under:-

Description of export products may be modified as follows and incorporated in the licence.

1. Steam Turbine and their auxiliaries 2 Set (1446 MT)
2. Condenser and their auxiliaries 2 Set (970 MT)
3. Generator and their auxiliaries 6 Set (1668 MT)

Imports:

The recommendation is based on per set basis.

1. Item no 1 to 10 except item no 3- Imports may be allowed as applied for as either qty is small or there can be no recovery from the wastage.
2. Item no 3- Forging for 2L& 2R- 255 numbers & Forging for 3L& 3R- 256 numbers.
3. Item no 11- "Finished" may be suffixed to the description.
4. Item no 12 to 42- Components& may be allowed under GN-4.
5. Item no 43 , 50 & 157- The firm has not given calculation of requirement. Hence may be deleted.
6. Item no 44 to 57 except item no 50- These are BOI items & may be allowed under GN-4.
7. Item no 58 & 66- The item may be deleted as weight has not been given.
8. Item no 59- May be allowed under GN-4.
9. Item no 60- Quantity may be amended to 2,000 number of weight 3.15 MT.
10. Item no 61- Quantity may be amended to 2,000 number of weight 7 MT.
11. Item no 62 & 63- may be allowed under GN-4.
12. Item no 64- The firm has given calculation for 15 Mt & the same may be allowed. Item no 146 may be deleted as the firm has asked either of the two items.
13. Item no 65 & 67- May be allowed as of low quantity.
14. Item no 68 & 69- The firm has stated that the net weight is 118.16 MT. With 20% wastage the entitlement comes to 141.8 MT & the same may be recommended.
15. Item no 70 to 78 - may be allowed as applied for as there can be no recovery.
16. Item no 79 to 112- May be allowed under GN-4.
17. Item no 113 to 145- These are insulating material & may be allowed with in 7% of sale value of generator.
18. Item no 147 to 154- These are components & may be allowed under GN-4.
19. Item no 155-This item is used for manufacture of turbine, condenser & Generator. Total quantity allowed is 1450 MT with 10% wastage.(Quantity allowed is total & not per set)
20. Item no 156- 10.2 MT may be allowed with 10% wastage as requested by the firm during application.
21. Item no 158 & 159- may be allowed as applied for.
22. Item no 160- 9.6 MT may be allowed with 10% wastage as requested by the firm during application.
23. Item no 161 to 164- Welding material. The firm has not given the calculation of requirement or weight of the welding material. Hence may be deleted.
24. Item no 165 to 174- These are spares. May be allowed as per spares policy.

The Regional Authority may take necessary action accordingly.

Case No.:12/33/80-ALC2/2009	Party Name:KERN-LIEBERS (INDIA) PRIVATE LIMITED	Meet No/Date:16/80- ALC2/2010 20.07.2010	Status: Approved
HQ File :01/80/050/00478/AM10/	RLA File :07/24/040/00283/AM10/	Lic.No/Date:0710067999 04.11.2009	

6	Decision : The case regarding ratification of norms in respect of above authorization was considered by the Norms Committee (NC-I) in its Meeting No.16/11 held on 27.07.2010. As per the written comments of DHI communicated vide their U.O. Note No. 3(46)/08-TSW(B) dated 02.7.2010, the Committee decided to ratify the norms in respect of the subject advance authorization as under:- Export 1. The total export weight is 14253 kg & the same may be incorporated in the licence. Import 1. Item no 1 to 3- Quantity applied may be allowed with 1% wastage as requested by the firm. 2. Item no- this is a consumable. The same may be allowed with in 6% of FOB value of exports. The Regional Authority may take necessary action accordingly.
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7	Case No.:4/16/80-ALC2/2010	Party Name:LARSEN & TOUBRO LIMITED	Meet No/Date:16/80-ALC2/2010 20.07.2010	Status: Deferred
	HQ File :01/80/050/00245/AM11/	RLA File :03/95/040/00712/AM10/	Lic.No/Date:0310557677 29.01.2010	Defer Date:24.08.2010
	Decision : The case regarding ratification of norms in respect of above authorization was considered by the Norms Committee (NC-I) in its Meeting No.16/11 held on 27.07.2010. As per the written comments of DIPP communicated vide their U.O. Note No. DIPP/TSW/DES-I/16/11/07 dated 27.07.2010, the Committee decided to call the following information and defer the consideration and to relist the case on 24.08.2010:- 1. RA may be requested to revise the list of import items in the Advance Authorisation as per the revise list submitted by the firm vide their letter dated 12th June, 2010, within the existing cif value of imports, subject to final fixation of norms by the Norms Committee. 2. Firm may also be requested to submit the information in respect of S.No. 4, 5, 11 & 13 of Standard Deficiency Format, for the revise items of imports, export product wise. 3. Specific use of import items at Sl. No 79 and 98 with basis/justification for the quantities of these items.			

8	Case No.:25/51/80-ALC2/2009	Party Name:AKSH TECHNOLOGIES LTD.((A WHOLLY OWNED SUBSIDIARY OF AKSH OPTIFIBRE LTD.,)	Meet No/Date:16/80-ALC2/2010 20.07.2010	Status: Deferred
	HQ File :01/80/050/00816/AM10/	RLA File :05/23/040/00188/AM10/	Lic.No/Date:0510259390 24.02.2010	Defer Date:24.08.2010
	Decision : The case regarding ratification of norms in respect of above authorization was considered by the Norms Committee (NC-I) in its Meeting No.16/11 held on 27.07.2010. The Committee observed that the comments called for from DIT are yet to be received. The Committee, therefore, decided to remind them for expediting their comments. The case may be re-listed on 24.08.2010.			

9	Case No.:9/13/80-ALC2/2010	Party Name:ZINSER TEXTILE SYSTEMS PVT. LTD.	Meet No/Date:16/80-ALC2/2010 20.07.2010	Status: Deferred
	HQ File :01/80/050/00185/AM11/	RLA File :03/95/040/00002/AM11/	Lic.No/Date:0310568211 06.04.2010	Defer Date:17.08.2010
	Decision : The case regarding ratification of norms in respect of above authorization was considered by the Norms Committee (NC-I) in its Meeting No.16/11 held on 27.07.2010. The representative of the DHI informed the Committee that the case was under their submission. The Committee, therefore, decided to defer the consideration and to relist the case on 24.08.2010.			

10	Case No.:15/13/80-ALC2/2010	Party Name: KOHLI AUTOMOBILES PVT. LTD.	Meet No/Date: 16/80-ALC2/2010 20.07.2010	Status: Approved
	HQ File :01/80/050/00191/AM11/	RLA File :05/23/040/00024/AM11/	Lic.No/Date:0510263255 28.04.2010	
	Decision : The case regarding ratification of norms in respect of above authorization was considered by the Norms Committee (NC-I) in its Meeting No.16/11 held on 27.07.2010. As per the written comments of DC(MSME) communicated vide their U.O. Note No. 30(126)/2010-ME dated 05.07.2010, the Committee decided to ratify the norms in respect of the subject advance authorization as per GN-4. The Regional Authority may take necessary action accordingly.			

11	Case No.:12/16/80-ALC2/2010	Party Name: WOLFRA- TECH PVT LTD	Meet No/Date: 16/80-ALC2/2010 20.07.2010	Status: Deferred
	HQ File :01/80/050/00253/AM11/	RLA File :07/24/040/00020/AM11/	Lic.No/Date:0710071685 20.05.2010	Defer Date:24.08.2010
	Decision : The case regarding ratification of norms in respect of above authorization was considered by the Norms Committee (NC-I) in its Meeting No.16/11 held on 27.07.2010. As per the written comments of DIPP, communicated vide their U.O. Note dated 27.07.2010, the Committee decided to ratify the norms in respect of the subject advance authorization as under:- 1. For export product at Sl. No.1, import item at Sl. No. 1 may be allowed as per SION C-227. 2. For export product at Sl. No.2, quantity of import item at Sl. No. 2 may be allowed as applied for i.e. 110 Kgs after taking clue form SION C-227. The Regional Authority may take necessary action accordingly.			

12	Case No.:6/16/80-ALC2/2010	Party Name: ZINSER TEXTILE SYSTEMS PVT. LTD.	Meet No/Date: 16/80-ALC2/2010 20.07.2010	Status: Deferred
	HQ File :01/80/050/00247/AM11/	RLA File :03/95/040/00109/AM11/	Lic.No/Date:0310576011 26.05.2010	Defer Date:24.08.2010
	Decision : The case regarding ratification of norms in respect of above authorization was considered by the Norms Committee (NC-I) in its Meeting No.16/11 held on 27.07.2010. The representative of the DHI informed the Committee that the case was under their study. The Committee, therefore, decided to defer the consideration and to relist the case on 24.08.2010.			

13	Case No.:7/16/80-ALC2/2010	Party Name: ZINSER TEXTILE SYSTEMS PVT. LTD.	Meet No/Date: 16/80-ALC2/2010 20.07.2010	Status: Deferred
	HQ File :01/80/050/00248/AM11/	RLA File :03/95/040/00153/AM11/	Lic.No/Date:0310576218 26.05.2010	Defer Date:24.08.2010
	Decision : The case regarding ratification of norms in respect of above authorization was considered by the Norms Committee (NC-I) in its Meeting No.16/11 held on 27.07.2010. The representative of the DHI informed the Committee that the case was under their study. The Committee, therefore, decided to defer the consideration and to relist the case on 24.08.2010.			

14	Case No.:8/16/80-ALC2/2010	Party Name:BHARAT HEAVY ELECTRICALS LIMITED	Meet No/Date:16/80-ALC2/2010 20.07.2010	Status: Deferred
	HQ File :01/80/050/00249/AM11/	RLA File :04/24/040/00034/AM11/	Lic.No/Date:0410114137 31.05.2010	Defer Date:24.08.2010
	Decision : The case regarding ratification of norms in respect of above authorization was considered by the Norms Committee (NC-I) in its Meeting No.16/11 held on 27.07.2010. The representative of the DHI informed the Committee they have not received the hard copy of firm's application. The Committee handedover the firm's application to DHI for examination & comments. The case may be re-listed on 24.08.2010.			

15	Case No.:5/16/80-ALC2/2010	Party Name:VIDEOCON INDUSTRIES LIMITED	Meet No/Date:16/80-ALC2/2010 20.07.2010	Status: Deferred
	HQ File :01/80/050/00246/AM11/	RLA File :03/95/040/00108/AM11/	Lic.No/Date:0310577443 04.06.2010	Defer Date:24.08.2010
	Decision : The case regarding ratification of norms in respect of above authorization was considered by the Norms Committee (NC-I) in its Meeting No.16/11 held on 27.07.2010. On the recommendation of the representative of DIPP present in the meeting, it was decided by the Committee to call for the following information from the firm and to re-list the case on 24.08.2010:- 1. Sl. No. 3,4,5 & 11 of SDL			

16	Case No.:11/16/80-ALC2/2010	Party Name:TCF NADI INDUSTRIAL FANS PRIVATE LTD.,	Meet No/Date:16/80-ALC2/2010 20.07.2010	Status: Deferred
	HQ File :01/80/050/00252/AM11/	RLA File :04/24/040/00059/AM11/	Lic.No/Date:0410114808 22.06.2010	Defer Date:24.08.2010
	Decision : The case regarding ratification of norms in respect of above authorization was considered by the Norms Committee (NC-I) in its Meeting No.16/11 held on 27.07.2010. The Committee noted that the Regional Authority has neither forwarded the hard copy of firm's application nor reported the status of the case. The Committee, therefore, decided to remind the RA with a copy to the firm to forward the firm's application at the earliest and on receipt forward the same to Technical Authority for examination and submission of comments. The case may be relisted on 24.08.2010.			

17	Case No.:1/16/80-ALC2/2010	Party Name:BHARAT HEAVY ELECTRICALS LIMITED	Meet No/Date:16/80-ALC2/2010 20.07.2010	Status: Deferred
	HQ File :01/80/050/00242/AM11/	RLA File :09/24/040/00114/AM11/	Lic.No/Date:0910042665 08.07.2010	Defer Date:24.08.2010
	Decision : The case regarding ratification of norms in respect of above authorization was considered by the Norms Committee (NC-I) in its Meeting No.16/11 held on 27.07.2010. The Committee noted that the Regional Authority has neither forwarded the hard copy of firm's application nor reported the status of the case. The Committee, therefore, decided to remind the RA with a copy to the firm to forward the firm's application at the earliest and on receipt forward the same to Technical Authority for examination and submission of comments. The case may be relisted on 24.08.2010.			

	Case No.:2/16/80-ALC2/2010	Party Name:M M AQUA TECHNOLOGIES LTD.	Meet No/Date:16/80-ALC2/2010 20.07.2010	Status: Deferred
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18	HQ File :01/80/050/00243/AM11/	RLA File :05/24/040/00084/AM11/	Lic.No/Date:0510267884 09.07.2010	Defer Date:24.08.2010
	Decision : The case regarding ratification of norms in respect of above authorization was considered by the Norms Committee (NC-I) in its Meeting No.16/11 held on 27.07.2010. The Committee noted that the Regional Authority has neither forwarded the hard copy of firm's application nor reported the status of the case. The Committee, therefore, decided to remind the RA with a copy to the firm to forward the firm's application at the earliest and on receipt forward the same to Technical Authority for examination and submission of comments. The case may be relisted on 24.08.2010.			

	Case No.:3/16/80-ALC2/2010	Party Name:INJECTOPLAST PVT.LTD	Meet No/Date:16/80- ALC2/2010 20.07.2010	Status: Deferred
	HQ File :01/80/050/00244/AM11/	RLA File :06/24/040/00020/AM11/	Lic.No/Date:0610018454 09.07.2010	Defer Date:24.08.2010
19	Decision : The case regarding ratification of norms in respect of above authorization was considered by the Norms Committee (NC-I) in its Meeting No.16/11 held on 27.07.2010. The Committee noted that the Regional Authority has neither forwarded the hard copy of firm's application nor reported the status of the case. The Committee, therefore, decided to remind the RA with a copy to the firm to forward the firm's application at the earliest and on receipt forward the same to Technical Authority for examination and submission of comments. The case may be relisted on 24.08.2010.			

	Case No.:9/16/80-ALC2/2010	Party Name:WEATHERFORD DRILLING & PRODUCTION SERVICES(I)PLTD	Meet No/Date:16/80- ALC2/2010 20.07.2010	Status: Deferred
	HQ File :01/80/050/00250/AM11/	RLA File :34/24/040/00061/AM11/	Lic.No/Date:3410027466 09.07.2010	Defer Date:24.08.2010
20	Decision : The case regarding ratification of norms in respect of above authorization was considered by the Norms Committee (NC-I) in its Meeting No.16/11 held on 27.07.2010. The Committee noted that the Regional Authority has neither forwarded the hard copy of firm's application nor reported the status of the case. The Committee, therefore, decided to remind the RA with a copy to the firm to forward the firm's application at the earliest and on receipt forward the same to Technical Authority for examination and submission of comments. The case may be relisted on 24.08.2010.			

	Case No.:10/16/80-ALC2/2010	Party Name:WEATHERFORD DRILLING & PRODUCTION SERVICES(I)PLTD	Meet No/Date:16/80- ALC2/2010 20.07.2010	Status: Deferred
	HQ File :01/80/050/00251/AM11/	RLA File :34/24/040/00075/AM11/	Lic.No/Date:3410027467 09.07.2010	Defer Date:24.08.2010
21	Decision : The case regarding ratification of norms in respect of above authorization was considered by the Norms Committee (NC-I) in its Meeting No.16/11 held on 27.07.2010. The Committee noted that the Regional Authority has neither forwarded the hard copy of firm's application nor reported the status of the case. The Committee, therefore, decided to remind the RA with a copy to the firm to forward the firm's application at the earliest and on receipt forward the same to Technical Authority for examination and submission of comments. The case may be relisted on 24.08.2010.			

S.No.131

Case No. A/R-69	M/s. Netafin	F.No. 01/80/50/ 01857/AM09/DES.I	Lic.No. & Date
Meeting No. 16/11	Irrigation India Ltd.,	RA F.No.34/24/040/00192/AM09	3410023781
Date: 20.07.2010		Ratification of norms	dt.20.03.2009

The case regarding ratification of norms in respect of above authorization was considered by the Norms Committee (NC-I) in its Meeting No.16/11 held on 27.07.2010. The Committee observed that the comments

called for from DC (MSME) are yet to be received. The Committee, therefore, decided to remind them for expediting their comments. The case may be re-listed on 24.08.2010.
